

which had a majority at that time, though our hon. Minister refused to accept it to form the Government in order to gain time for the Congress Party to send Mr. R. Venkataraman, the ex-Minister of Madras to stay there, and to create a majority for the Congress Party to have a Government *de novo*, and, if so why did the Government allow the Lt.-Governor to do so even after such a widespread public condemnation of hasty and hostile action in Rajasthan?

Mr. Speaker: The hon. Minister has answered it. Shri Nambiar.

Shri Nambiar (Tiruchirappalli): Arising out of the answer already given by the hon. Minister that seven members including two ministers of the old Congress Government resigned and thereby the Chief Minister tendered the resignation of the entire Cabinet, was it not normal on the part of the Governor to invite the other party to ascertain from them whether they would be in a position to form the Government? On the other hand, when that leader himself stated that he was prepared to form the Government, was it not correct on the part of the Governor to give that opportunity to that party before he waits for some more time to ascertain the wishes of the future Congress leader, who might get a majority thereafter?

Shri Y. B. Chavan: I have explained the whole position and the sequence of things as they happened on 19th night and 20th morning. On the 20th the situation was, as Dr. Lohia mentioned, naturally this whole issue should have been decided in the Assembly itself. That is the legitimate thing. But the Speaker adjourned the House and resigned the speakership. The position was that no party was in a majority. If the Leader of the Opposition commanded a majority and then he was refused the opportunity to form the Government, certainly there would be a cause for a grievance.

श्री राज बन्धु लोहिया : विधान सभा को बुला लें ।

श्री यशवन्त राव बन्हाण : मुक्ति का बुलाना ।

श्री राज बन्धु लोहिया : अब स्वीकार रहे तो आप के संविधान में है कि कौन-कौन सम्भाषित्व कर सकता है । अब यदि श्री संजीव रेड्डी चले जायेंगे तो खासिकर साहब उनकी जगह पर चले जायेंगे । कोई न कोई तो रहेगा ही ।

Shri Y. B. Chavan: The point was the Speaker had resigned. The House had adjourned. At that time the position was, both parties had fifteen members each.

12.37 hrs.

RE. MOTIONS FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

SITUATION IN CALCUTTA

Mr. Speaker: I have received notices of Adjournment Motions and Calling Attention in large numbers on the situation in Calcutta. Naturally everybody is anxious about it—the whole country and particularly Members of Parliament. It is an important matter. Therefore, I request the Home Minister to make a statement at 5.30 in the evening today. We shall take it up then. (Interruptions). He will make a statement and after that Members can seek clarification. I think it will take nothing less than half an hour.

An hon. Member: What about the half hour discussion?

Mr. Speaker: There is a half-hour discussion today. That is why I said it will be taken up at 5.30. The Home Minister also will get more information.

The Minister of Home Affairs (Shri Y. B. Chavan): Yes, Sir; I also need some time.

Shri Hem Barua (Mangaldai): We have submitted certain adjournment motions on this. Are we to understand that you are keeping these adjournment motions in abeyance?

Mr. Speaker: I have not given my consent to any adjournment motion.

Shri Surendranath Dwivedy (Kendrapara): What happens to those notices? Will you consider their admissibility after hearing the Home Minister or have you rejected them?

Mr. Speaker: That is exactly what I am saying. All the Adjournment Motion notices are there and I have not accepted them. I am requesting that there may be a time lag.

Shri Hem Barua: It is a very serious matter. Calcutta occupies a special position in the map of the world. If Calcutta's life is disrupted that damages the prestige not only of Calcutta but of India as a whole. We are interested in knowing the details of the incidents. You have asked the Home Minister to make a statement. Is it in response to the Calling Attention notices or Adjournment motion notices?

Mr. Speaker: The importance of Calcutta is accepted by everybody. I have accepted the Calling Attention notice which may be moved in the evening at 5.30 and the Home Minister will make a statement. That means, I have accepted the Calling Attention but not the Adjournment motion.

Shri Hem Barua: Will you allow us to put questions?

Mr. Speaker: Naturally you can ask questions on the statement which is made in response to a Calling Attention notice.

Shri Hem Barua: Now, when the hon. Home Minister makes a statement, on the basis of that statement are you going to reconsider whether you should admit the adjournment motion?

Mr. Speaker: No, please.

Some hon. Members rose—

Mr. Speaker: Shri Limaye—

Prof Samar Gaha (Contal): Mr. Speaker, Sir, I have been trying to catch your eye for a long time but, unfortunately, new Members are not able to catch your eye.

Mr. Speaker: I think old Members must give a chance to new Members. I very much desire that I hope senior Members will allow the new Members a chance.

बी नष्ट लिखते (मुंगेर) आपने यह निर्णय दिया कि ध्यान दिलाने की नोटिस पर शाम को गृह-मंत्री बयान देंगे, और उस समय जिन लोगों ने सूचनाये दी है उन को सवाल पूछने की इजाजत दी जायेगी। तो ध्यान दिलाने के बारे में मैं कुछ नहीं कहता। लेकिन मैंने नाम रोकने प्रस्ताव भी इस के बारे में दिया है। उसके सम्बन्ध में मैं आपका ध्यान नियम 158 की ओर दिलाना चाहता हूँ। इस सदन में यह परम्परा और परिपाटी रही है कि अगर केन्द्रीय सरकार की असफलता को सदस्य साबित कर सके और वह अविलम्ब-नीय लोक महत्व का मामला हो तो इस नियम में कहा गया है कि हमको अधिकार है, कोई रियायत नहीं है, स्वयं प्रस्ताव रखने का अधिकार है लेकिन कुछ शर्तों के साथ। इस लिये आप मारा मामला चुन लीजिये। बंगाल में गैर-कांग्रेसी सरकार है। इसलिये मेरे ऊपर यह भी आरोप नहीं लगाया जा सकता कि मैं कांग्रेस पार्टी को बदनाम करने के लिये कह रहा हूँ। जहाँ-जहाँ गोष्ठी चलती है, चाहे वह कांग्रेसी राज्य में चले या गैर-कांग्रेसी राज्य में चले वह एक बीमारी की निशानी है। मैं इसको साबित करना चाहता हूँ और इस के लिये पाश्च कारण देना चाहता हूँ जिनसे पता चले कि इसमें कसे केन्द्रीय सरकार की असफलता है। इस बीस सालों से (ब्यक्तान)। मैं बर्ष कर रहा हूँ इसके बाद अत्यन्त महोदय किसला क.।

पांच कारण हैं जिनको लेकर केन्द्रीय सरकार की असफलता स्पष्ट होती है और इसीलिये मैं काम रोकने प्रस्ताव रखना चाहता हूँ ।

Mr. Speaker: I have already disallowed the adjournment motion. I cannot allow it to be discussed here now.

श्री मधु लिमबे : आपको सुनना पहले चाहिये न । जब हमको अधिकार है तो आप सुन लीजिये । बिना सुने आप कैसे फ़ैसला करेंगे ?

सुनता हूँ भाई ।

Mr. Speaker: You have been talking so long and I have been hearing you only

श्री मधु लिमबे : मेरा यह कहना है कि केन्द्रीय सरकार की इसमें बड़ी असफलता है । यह सारे सीमाओं के झगड़े, यह भाषा विवाद, यह प्रान्तों के झगड़े, जिनमें चल रहे हैं उसका कारण यह है कि केन्द्रीय सरकार ने पिछले बीस वर्षों से सारे सबालो को उलझाया और रोजी और रोटी के बारे में कोई इन्तजाम नहीं किया । रोजी और रोटी सिकुड़ रही है, इसलिये सारे दगे फसाद होते हैं ।

Mr. Speaker: It is not at all proper. You are going into the merits

श्री मधु लिमबे : दो मिनट में मुझे कामरुको प्रस्ताव के बारे में बोलने दीजिये ।

Mr. Speaker: Order, order. I request the hon. Member to resume his seat. He is discussing the law and order situation (*Interruption*). Order, order. I request all hon. Members to sit down when I am on my legs. I have not allowed these adjournment motions.

Shri Hem Barua: Why?

Mr. Speaker: Because law and order is a State subject and it has been there for so long. Whatever the rea-

sons might be, I have not allowed the adjournment motions. I have allowed the Calling Attention Notice. Hon. Members can certainly elicit information after the hon. Minister has made the statement in the evening at 5.30 P.M. I am not going to allow a discussion now as to whether the adjournment motions should be allowed or not. Now, the new hon. Member over there wanted to say something. Let us hear him.

श्री मधु लिमबे : आपने मेरी बात तो सुनी ही नहीं । आप मुझको सुन लीजिये फिर फ़ैसला दीजिये । मैं एक गैर-कांग्रेसी राज्य की बात कर रहा हूँ जो कि शाम को उठाया जा रहा है ।

Mr. Speaker: You are discussing the food problem, twenty-years of Congress rule, you say they misruled the country and all that I cannot allow all that now.

डा० राम मनोहर लोहिया (कन्नौज) अध्यक्ष महोदय, यह कांग्रेस और गैर-कांग्रेस को आप थोड़ी देर के लिये भुला दीजिये । असल में यह प्रश्न बिल्कुल अलग है । (अध्यक्षान) अध्यक्ष महोदय, जरा मेरी तरफ आप ध्यान दीजिये ।

Prof. Samar Guha: Sir, I want to know from you the names of the Members who have given the Calling Attention Notice on the Calcutta disturbances I want to know only the names.

Mr. Speaker: He is not asking a question I am not prepared to give the names. (*Interruptions*) Order, order Now the papers to be laid on the Table

12.44 hrs.

PAPERS LAID ON THE TABLE
REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1964-65

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri